

Statement

List of the firms against whom action has been initiated to ban business activities

S.No. Name of the firms and their addresses.	
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1.	M/s Sterlite Industries (India) Ltd., 903-905, Tolstoy House, Tolstoy Marg, New Delhi-110 001.
2.	M/s Birla Ericsson Optical Ltd., P.O. Chorhata, Udhyog Vihar, Rewa-486 006 (MP)
3.	M/s Himachal Futuristic Communications Ltd., 8, Commercial Complex, Masjid Moth, Greater Kailash-II, New Delhi-110 048.
4.	M/s Bhillai Wires Ltd., (Optical Fibre Cable Division), K-33, Opp. Balaji Estate, Kalkaji, New Delhi.
5.	M/s Aksh India Ltd., 9-D, Atma Ram House, Tolstoy Marg, New Delhi-110 001.
6.	M/s Uniflex Cable Ltd., 147, Sagar Bhawan, Princess Street, Mumbai-400 002.
7.	M/s VHEL Industries Ltd., A-287, New Friends Colony, New Delhi-110 065.
8.	M/s Gujarat Optical Communications Ltd., 507, Hare Krisahna Complex, Pritamnagar, Ashram Road, Ahmedabad-380 006.
9.	Surana Telecom, Ltd., Plot No. 214-215, Phase-II, IDA Chalapally, Hyderabad-500 051.
10.	M/s Plasmac Machine Mfg. Co. Pvt. Ltd., Shyam Nagar, Majls Wada, Jogeshwar (East), Mumbai-400 060.
11.	Siemens, 215/70/2/1, Sarai (Saahjl), Malviya Nagar, Box No. 7320, New Delhi-110 001.

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12.	R.P.G. Telecom., Partap Building, 1st Floor, N-83, Connaught Circus, New Delhi-110 001.
13.	M/s Telematics Systems Limited, P.B. No. 978, Mount Poonamalle Road, Nandambakkam, Chennai-600 089.
14.	M/s Advance Radio Masts Ltd., (M/s. ARM Ltd.) 7-139, Habsiguda Cross Road, Hyderabad-500 007.

Installation of STD/PCO

5261. SHRI I.D. SWAMI: Will the Minister of COMMUNICATIONS be pleased to refer to the answer given to Starred question No. 198 dated 6.3.1997 regarding "Installation of STD/PCOs" and to State.

(a) whether in Karnal SSA instead of two there are 3 non-official members;

(b) whether one of the three members has been included despite the fact that neither the M.Ps. from Karnal nor Kurukshetra constituencies have recommended his name, which covers the complete area of SSA Karnal;

(c) if so, the circumstances and manner the third member has been nominated on SSA Karnal;

(d) whether there is any proposal to enquire into the matter and to remove the third member from SSA Karnal forthwith; and

(e) if not, the reasons thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) and (b) Sir, the number of non-official members is not fixed for any SSA. All the three members of Karnal SSA STD/PCO allotment committee have been duly recommended by the Members of Parliament representing the SSA in full or partly.

(c) Part of Sonapat and Hissar constituency also overlaps with the jurisdiction of Karnal SSA. The third member has been recommended by the M.Ps. from the above constituencies.

(d) and (e) Does not arise.

Appointment of SC/ST Sportsmen

5262. SHRIMATI LAKSHMI PANABAKA: Will the Minister of RAILWAYS be pleased to state:

men have been appointed in the Railways;

(b) if so, the details thereof during last three years; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the Sahba.

(c) Does not arise.

Requirement of Funds for Daitari-Banspani Railway Lines

5263. SHRI BHAKTA CHARAN DAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government of Orissa has requested the Union Government for early provision of funds for the completion of Daitari-Banspani railway line by December, 1999;

(b) if so, the details thereof; and

(c) the time by which the required fund is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) to (c) Daitari-Banspani line would be completed by Dec. '99 to match the time frame required for servicing the Steel Plants coming up in the area. Funds would be arranged and work progressed to match this target.

IA Services Withdrawn from Madurai

5264. SHRI A.G.S. RAM BABU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Indian Airlines have withdrawn some of its services originating from Madurai to other destinations and effected some changes in the original schedule;

(b) if so, the details and the reasons therefor; and

(c) whether the Government are aware of the inconvenience caused to the businessmen/traders and other passengers alongwith its impact on the revenue side?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) and (b) Yes, Sir. In order to make IA's operations economically viable and to provide direct terminator services between Mumbai/Coimbatore and Mumbai/Madurai, the triangular service Mumbai/Coimbatore/Madurai/Mumbai was split into separate services, resulting in delinking of Coimbatore/Madurai sector. Calicut/Madurai/Chennai services were also rescheduled to operate terminator services between Chennai/Madurai, delinking Madurai/Calicut. The average number of passengers per flight on Coimbatore/Madurai and Madurai/Calicut/Madurai sector are as under:-

	Jan '97	Feb '97	Mar '97
Coimbatore/Madurai	07	04	05
Madurai/Calicut	08	03	01
Calicut/Madurai	03	02	03

(c) Some representations have been received from businessmen and traders in respect of the changes in schedule. However, better and increased connections are now available between Mumbai and Mudurai.

Petitions Filed by the Booking Clerks in Supreme Court

5265. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) the number of petitions filed in the Supreme Court by the permanent, temporary, casual and mobile booking clerks during the last three years;

(b) the number of petitions decided and the number of petitions lying pending;

(c) the number of cases decided in favour of employees and the number of cases decided in favour of the Government;

(d) the number of decisions implemented in favour of employees and the number of decisions which are under the consideration; and

(e) the details of the cases relating to Northern Railways under consideration?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) to (e) The information is being collected from the Zonal Railways and will be laid on the Table of the Sabha.

Promotion of Tourism in Andhra Pradesh

5266. DR. T. SUBBARAMI REDDY: Will the Minister of TOURISM be pleased to state:

(a) whether the State Government of Andhra Pradesh has submitted a Rs. 100 crores comprehensive plan to the Union Government to develop tourism in the State;

(b) if so, whether the Union Government have considered the plan;

(c) if so, whether the Union Government have agreed to give financial assistance to implement the said plan; and

(d) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) to (d) The State Government of Andhra Pradesh has prepared a Master Plan for the development of tourism with a long